

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA No. 752 of 2019 IN**  
**DFR No. 1942 of 2019 & IA No. 1559 of 2019**

**Dated : 20<sup>th</sup> August, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**IL&FS Tamil Nadu Power Company Ltd. .... Appellant(s)**  
**Versus**  
**Power Grid Corporation of India Limited & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Hemant Singh  
Mr. Nishant Kumar  
Mr. Lakshyajit Singh Bagdwal  
Mr. Ambuj Dixit

Counsel for the Respondent(s) : Ms. Suparna Srivastava for R-1  
Ms. Molshree Bhatnagar for R-20

**ORDER**  
**IA No. 752 of 2019**  
**(Application for leave to file the appeal)**

We have heard learned counsel for the applicant/appellant.

For the reasons stated in this application, the IA is allowed and, accordingly, disposed of.

**IA No. 1559 of 2019**  
**(For filing additional document)**

Contents of additional document shall be taken into consideration at the time of hearing Appeal.

With this observation, the IA stands disposed of.

**DFR No. 1942 of 2019**

Registry is directed to number the Appeal.

Replies/Objections by Respondents shall be filed within four weeks.

List the matter on **17.10.2019.**

**(Ravindra Kumar Verma)**  
**Technical Member**

*mk/pk*

**(Justice Manjula Chellur)**  
**Chairperson**